

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

D.A.No.200 OF 1999.

DATE OF ORDER:11-2-1999.

BETWEEN:

T.V.S.Narayana.

....Applicant

and

1. Divisional Railway Manager,
S.E.Railway, Waltair.

2. Sr.Divisional Personnel Officer,
S.E.Railway, Waltair.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.K.R.Srinivas

COUNSEL FOR THE RESPONDENTS:: Mr.N.R.Devaraj

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN
A N D

THE HON'BLE SRI H.RAJENDRA PRASAD, MEMBER(ADMN)

: O R D E R :

ORAL ORDER(PER HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

The learned Counsel for the Applicant
is not present inspite of the matter posted for dis-
missal today. Heard Mr.N.R.Devaraj, learned Standing
Counsel for the Respondents.

Hence, the OA is dismissed for default. No costs.


(H.RAJENDRA PRASAD)

MEMBER (ADMN)


(D.H.NASIR)
VICE CHAIRMAN

DATED: this the 11th day of February, 1999
Dictated in the Open Court

ssn.

1st and IIInd Court. 22/2/99

Copy to:

1. HONM
2. HHRP M(A)
3. HSSP M(J)
4. D.R. (A)
5. SPART

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Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH:HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR:
VICE - CHAIRMAN

THE HON'BLE H.RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE R.RANGARAJAN :
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESHWAR:
MEMBER (J)

DATED: 11.2.99.

ORDER/JUDGMENT

M.A./R.A/C.P.NO. ←

IN
O.A.NO : 200/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED for default.

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

7 (Seven copies)

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

17 FEB 1999

हैदराबाद न्यायपीठ
HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.200 of 1999

DATE OF JUDGMENT: 9th SEPTEMBER, 1999

BETWEEN:

T.V.S.NARAYANA

.. APPLICANT

AND

1. The Divisional Railway Manager,
South Eastern Railway,
Waltair,

2. The Sr.Divisional Personnel Officer,
S.E.Railway, Waltair.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.K.R.SRINIVAS

COUNSEL FOR THE RESPONDENTS: Mr.N.R.DEVARAJ, Sr.CGSC

CORAM:

HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

JUDGMENT

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.K.R.Srinivas, learned counsel for the applicant and Mr.N.R.Devaraj, learned standing counsel for the respondents.

2. The applicant filed this OA praying for stepping up of his pay on par with his junior. For the same relief, O.A.No.1034/96 was filed which was dismissed on 5.6.97. The applicant had filed that OA on the basis of the letter NO.DPO/WAT/21/TVS/74, dated 15.4.98 (Annexure A-8 at page 23 to the OA) reported to have been issued by the SDPO, S.E.Railway, Waltair Division, stating that the

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administration failed to serve the notification calling him for his willingness to go for the Electrical Traction Training at TATA. In view of that letter, the applicant submits that he is entitled for stepping up of his pay as prayed for. In this ~~OA~~ ^{enclosure itself} ~~also~~, the applicant is fair enough to enclose the letter NO.BS I/21/TVS/, dated 25.6.98 (Annexure A-10 at page 25 to the OA) wherein it is stated by the DRM(P), Waltair that the letter dated 15.4.98 was not issued by them. Hence the correctness of the letter dated 15.4.98 has been disputed by the same authority.

3. In view of the above, we do not find that it is a fit case for adjudication. Hence the O.A. is dismissed at the admission stage itself. No order as to costs.


(B.S. JAI PARAMESHWAR)


(R. RANGARAJAN)
MEMBER (ADMN.)

DATED: 9th SEPTEMBER, 1999
Dictated in the open court.

vsn

1ST AND II NO COURT

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (ADMN.)

THE HON'BLE MR. S. JAI PARAMESWAR :
MEMBER (JUDL)

* * *
DATE OF ORDER: 9/9/99

MA/RA/CP. NO.

IN
CA. NO. 200/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

OP. CL OS'D

RA. CL OS'D

CA. CL OS'D

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

